

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CA-632/C-III/ND/2019

IN THE MATTER OF:

M/s Crayon Software Experts India Pvt. Ltd.

....PETITIONER

Vs

Vas Data Services Pvt. Ltd.

...RESPONDENT

SECTION

Under Section 9 IBC ,2016

Order delivered on 21.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri K. K. Vohra,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Pankaj Jain, Ms. Sneha Panday, Advocates. Mr. Sunil Kumar Jain, RP

For the Corporate Debtor :-

ORDER

Counsel along with Resolution Professional is present. Counsel for the suspended Board of Directors is present. During the course of hearing, it has been noticed that the office premises of the Corporate Debtor were locked by the owner of the premises. The Resolution Professional along with Members of the CoC and the representative of the suspended Board of Directors have visited the premises. Now it is suggested by both the sides that time be fixed for joint inspection. The Resolution Professional will give intimation to the suspended Board of Directors and the owner of the premises fixing the day and time for joint inspection so as to prepare an inventory of the items lying in the office of the Corporate Debtor and to collect the record including the tally-data, computer along with server. This process shall be completed on or before the next date of hearing. Copy of this order be issued **Dasti**. With the signature of Court officer.

Put up on 18.12.2019.

-s-d-

U.D. Mehta

-sd-

(Madhu Narura)
Court Officer